

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the Attention of the Creditors of
JBM Shelters Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JBM SHELTERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	August 08, 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2006PTC060909
5.	Address of the registered office and principal office (if any) of corporate debtor	JBM Enclave, No.47 Bazaar Road, Pallavaram, Chennai 600 043
6.	Insolvency commencement date in respect of corporate debtor	September 07, 2021 (order received on September 08, 2021)
7.	Estimated date of closure of insolvency resolution process	March 06, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tharuvai Ramachandran Ravichandran IBBI/IPA-002/IP-N00241/2017-2018/10692
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G3, Block II, Shivani Apartments, 40 East Coast Road, Thiruvannamiyur, Chennai 600041 trravichandran@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	27, Third Floor, 15 Kasturibai Nagar First Main Road, Adyar (above PNB), Chennai 600020 jbmseltersscirp@gmail.com
11.	Last date for submission of claims	September 25, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: same as above in point No.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the JBM Shelters Private Limited on September 07, 2021.



The creditors of JBM Shelters Private Limited are hereby called upon to submit their claims with proof on or before September 25, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Tharuvai Ramachandran Ravichandran
INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00241/2017-2018/10962
In the matter of JBM SHELTERS PRIVATE LIMITED



Date : September 9th, 2021

Place: Chennai